

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 22677 of 2014

(Arising out of Order-in-Original No. 25/2014 dated 30/05/2014 passed
by the Commissioner of Central Tax, Bangalore North , Bangalore-I)

Prestige Estates Projects Ltd.

'The Falcon House', No.1, Main Guard Road
Bangalore – 560 001
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Tax,
Bangalore North**

No.59, HMT Bhawan
Ground Floor, Bellary Road
Bangalore – 560 032
Karnataka

Respondent(s)

APPEARANCE:

Mr. Suresh Kumar, CA for the Appellant

Mrs. C.V. Savitha, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P.V. SUBBA RAO, TECHNICAL MEMBER

Final Order No. 20745 / 2021

Date of Hearing: 02/09/2021

Date of Decision: 02/09/2021

Per : Bench

Learned CA for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate

has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in the Open Court on **02/09/2021**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P.V. SUBBA RAO)
TECHNICAL MEMBER

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